

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-129/2006/11036/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Naim Uddin Ahmed,  
District & Sessions Judge,  
Baksa.

Dated Guwahati, the <sup>nd</sup> 22 November, 2022.

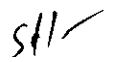
Sub:- **Casual leave.**

Ref:- Your letter No. DJ/BAK/2022/4193 dated 17.11.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 25.11.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 23.11.2022 till the morning of 28.11.2022**, as prayed for. Further, the Addl. District & Sessions Judge, Baksa and in his absence the next senior most Judicial officer shall remain in charge of your Court and office in your absence.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-129/2006/11037/A, dated , 22-11-2022**

Copy to:

1. The Project Manager, Gauhati High Court

  
**JT. REGISTRAR (VIGILANCE)**